

UGC Sponsored National Seminar on
“Corporate Frauds: The Regulatory Challenges and Legal
Remedies”

17th- 19th January, 2019

About School of Legal Studies

The School of Legal Studies, one of the oldest Law Schools in India was started under the leadership and guidance of the late Prof. (Dr.) A. T. Markose, an internationally acclaimed jurist and academician. The pioneering effort of the Law School in encouraging post graduate studies and research in vital areas of social significance led to the introduction of LL.M courses in Administrative Law, Labour Law, Criminal Law, Constitutional Law, Human Rights Law, Environmental Law, Commercial Law, Intellectual Property Law, Maritime Law, Consumer Law and Corporate Governance & Securities Law. The most important features of LL.M. programme include Wednesday seminars, legal aid, outreach programmes and student involvement in the publication of law journal.

School of Legal studies from its very inception has been promoting legal research in frontier areas of law. The Law school has adopted innovative techniques like discussion, seminars and tutorials to facilitate better dissemination of advances in legal knowledge. Legal and clinical legal training provides opportunities for extension activities and community outreach. The Public Law Lecture Series established by the School has already produced commendable works in law and has received tremendous appreciation and applause. SLS offers BBA/ LL.B (Hons.), B.Com/ LL.B (Hons.) five year integrated course, three year LLB, LLM and Ph.D courses.

About UGC Special Assistance Programme (SAP)

University Grants Commission initiated the Special Assistance Programme (SAP) in 1963 keeping in view the recommendations of the Education

Commission to facilitate the selected number of University Departments having some potential in research and teaching. The programme is intended to encourage the pursuit of excellence and team work in advanced teaching and research to accelerate the realization of international standards in specific fields. The major objectives of Special Assistance Programme is to identify and support university departments which have the potential to undertake quality teaching and research in various educational disciplines including allied disciplines, and to promulgate research in universities to be relevant to societal needs and have society and industry interaction.

About SAP on “Corporate Governance and Securities Law”

The first Phase of the DRS-SAP-I programme on Corporate Governance and Securities Law was held during the period 2011-2016. It focused on developing necessary man power in handling intricate areas of Corporate Governance and Securities Law. On the successful completion of the first phase, UGC has sanctioned the Phase II of UGC SAP for a further period of five years. The National Seminar on “Corporate Fraud: The Regulatory Challenges and Legal Remedies” is organized as part of the SAP-DRS II programme.

About the Seminar

Corporate world is susceptible to various kinds of fraud and scams including cyber, accounting and financial frauds. Fraud is a deliberate act committed to deprive a person or institution of property or money through unfair means. Corporate fraud is committed by corporate managers, directors, professionals and even capital market intermediaries for undue personal gain. Asset misappropriation, fraudulent statements, improper valuation etc. are different kinds of frauds committed in the corporate world. Financial frauds create turmoil in the capital market. In the backdrop of several corporate scams, there were widespread criticisms that the regulatory regime is devoid of adequate mechanisms to prevent corporate fraud. High standards of

corporate governance and stringent provisions to tackle corporate fraud have become the need of the hour. The Companies Act, 2013 introduced certain novel provisions to address these shortcomings and effectively deal with corporate fraud. The seminar intends to discuss different kinds of corporate frauds, the challenges faced by the legal system, the importance of anti-fraud mechanisms and the remedies available for redressing the grievances.

Call for Papers

Research papers are invited from the academicians, researchers, practitioners and students on the broad themes given below. Research papers should apply research skills and must highlight the specific research problem. The work should be original, previously unpublished and must not be in the stage of submission/consideration elsewhere.

Themes Identified

- Corporate Fraud- Frauds under Companies Act, 2013-Fraud on Company -Fraud Risk Management-Corporate Compliance Mechanisms-Internal Control Mechanisms.
- Bank Fraud -Financial Fraud-systemic risks-Loan frauds- Credit Fraud-Investigation.
- Securities Market Fraud- Fraud in Stock Markets - Securities Market Manipulations.
- Ponzi Schemes-Investment Frauds- Shell Companies- Regulatory Mechanisms.
- Accounting and Financial Frauds-Forensic Accounting-Detection and Prevention.
- Corporate Fraud and its Interface with other Economic legislations – Legislative frame work on Prevention of Money Laundering - Fugitive Economic Offenders Act, 2018

Guidelines for Submission

The abstract can be submitted electronically via email to:

slslawseminar@gmail.com on or before 5th December 2018. The abstract and final paper submitted shall undergo an internal review process and the acceptance of the abstract/ full Paper for the seminar will be communicated through email.

The abstract shall provide the scheme of the research paper. Abstract must contain the Name, Designation, Official Address, Phone Number and Email Id of the author(s). The abstract submitted must be in Times New Roman Font with size of 12, Line spacing of 1.5 and a word limit of 350-500 words. The file name of abstract shall contain name of author along with title of paper. **eg:**
Aruna-Corporate Frauds in India.docx

Only the accepted full papers can be presented in the seminar. The paper shall be in the following format- Times New Roman, Font Size 12, 1.5 line spacing, Word limit: 5000-7500. All submissions should be made in MS Word format (.docx) The file name of full paper shall contain name of author along with title of paper. All references must be in the form of footnotes and shall follow Bluebook Form of Citation (20th Edition). Failure to comply with the above stipulations will result in the rejection of the paper. Co-authorship is allowed only up to two authors. Presentation of paper can be done only by any one of the author(s) of the paper.

KEY DATES	
Last date for submission of Abstract	05.12.2018
Notification for acceptance of Abstract	10.12.2018
Last date for submission of Full Paper	31.12.2018
Notification of acceptance of Full paper	04.1.2019
Date of Seminar	17-19 th Jan 2019

Registration

Registration can be done on 17th January, 2019 on spot.

No TA/DA will be provided by the host institution.

Participants shall make their own arrangements for accommodation and the organisers will not be responsible for the same.

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